

DIVISION BENCH  
COURT - II

**P-107**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/228(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>DAMODAR VALLEY CORPORATION VS SHREE WARIS PIYA STEEL COMPANY PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. Prasun Mukherjee, Adv.                     ]           For Operational Creditor  
Mr. Deepak Agarwal, Adv.

Mr. Tanoy Chakraborty, Adv.                 ]           For Corporate Debtor  
Mr. Chhandak Dutta, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Let the Supplementary Affidavit be filed within a period of three weeks to justify the amount raised against the Corporate Debtor.
3. Post this matter on **25.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**